



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ५, अंक ३]

सोमवार, फेब्रुवारी १८, २०१९/माघ २९, शके १९४०

[पृष्ठे ४, किंमत : रुपये २७.००

असाधारण क्रमांक ३

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Contingency Fund (Amendment) Ordinance, 2019 (Mah. Ord. III of 2019), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT,
Secretary (Legislation) to Government,
Law and Judiciary Department.

[Translation in English of the Maharashtra Contingency Fund (Amendment) Ordinance, 2019 (Mah. Ord. III of 2019), published under the authority of the Governor].

FINANCE DEPARTMENT

Mantralaya, Madam Cama Marg, Hutatma Rajguru Chowk,
Mumbai 400 032, dated the 18th February 2019.

MAHARASHTRA ORDINANCE No. III OF 2019.

AN ORDINANCE

further to amend the Maharashtra Contingency Fund Act.

WHEREAS both Houses of the State Legislature are not in session ;

AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Contingency Fund Act, for the purposes hereinafter appearing ;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely :—

Short title and commencement. **1.** (1) This Ordinance may be called the Maharashtra Contingency Fund (Amendment) Ordinance, 2019.

(2) It shall come into force at once.

Temporary amendment of section 2 of XLVI of 1956. **2.** During the period of operation of this Ordinance, the Maharashtra Contingency Fund Act shall have effect as if, in section 2 thereof, for the words “a sum of one hundred fifty crores of rupees” the words “a sum of two thousand one hundred fifty crores of rupees” had been substituted. XLVI of 1956.

STATEMENT

The corpus of the Contingency Fund of the State established and maintained under the Maharashtra Contingency Fund Act (XLVI of 1956), is one hundred fifty crores of rupees.

2. On the assessment of drought during Kharip 2018, according to the indicators given in the Manual for Drought Management, 2016, the State Government has, *vide* Government Resolution, dated the 31st October 2018, declared severe or moderate drought in 151 Talukas of various District in the State. The Cabinet Sub-committee in its meeting held on the 3rd January 2019 and the State Executive Committee under Disaster Management in its meeting held on the 22nd January 2019 have proposed to provide for relief to farmers for the loss of crop and for various other drought mitigation measures.

3. An amount of rupees 7,104 Crore is required for the payment of relief or input subsidy to the affected farmers in drought affected 151 Talukas. The State Government has submitted a memorandum of rupees 7,963 Crores to the Government of India for meeting the expenditure on relief to farmers, water supply and cattle camps. The provision made during the year 2018-2019, for meeting the expenditure on relief for the loss of crop due to natural calamity is insufficient. Therefore, the Government has decided to provide an amount of rupees 2,000 Crore immediately for relief to farmers towards the crop loss and various other mitigation measures.

The nature of this expenditure is unforeseen ; hence, the necessary budget provision is not available. These items of expenditure would constitute "New Services" and, therefore, they are required to be brought to the notice of the State Legislature. The ensuing session of the State Legislature is scheduled to commence on the 25th February 2019. Necessary orders for making available funds for the abovementioned purposes can be issued only after the expenditure on these "New Services" is brought to the notice of the State Legislature, by way of Supplementary Demand and an Appropriation Bill, passed by both Houses of the State Legislature, is published as an Act of the State Legislature. However, as the expenditure for these items is required to be incurred immediately, it has been decided to incur the expenditure by way of withdrawal of advances from the Contingency Fund.

4. The present corpus of the Contingency Fund is only rupees 150 crores. At present, the balance available is inadequate for meeting the expenditure on the above-mentioned items and for other unforeseen and immediate items of expenditure, which would be required to be met from the Contingency Fund. It is, therefore, considered expedient to temporarily increase the existing corpus by rupees 2,000 crores, to make the corpus of the Contingency Fund of rupees 2,150 crores, so as to meet the expenditure, as aforesaid.

5. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Contingency Fund Act (XLVI of 1956), for the purposes aforesaid, this Ordinance is promulgated.

Mumbai,
Dated the 16th February 2019.

CH. VIDYASAGAR RAO,
Governor of Maharashtra.

By order and in the name of the Governor of Maharashtra,

U. P. S. MADAN,
Additional Chief Secretary to Government.